

(2012) 11 SHI CK 0043
In the High Court Of Himachal Pradesh
Case No : CWP No. 8279 of 2012-H

Sh. Parma Nand and Sh. Beer Singh	Vs	APPELLANT
The State of H.P.		RESPONDENT

Date of Decision : 06-11-2012

Acts Referred:

Citation : (2012) 11 SHI CK 0043

Hon'ble Judges : Kurian Joseph, C.J; Dharam Chand Chaudhary, J

Bench : Division Bench

Advocate : A.K. Gupta, for the Appellant; R.K. Bawa, Advocate General with Mr. J.K. Verma, D.A.G., for the Respondent

Judgement

Justice Kurian Joseph, C.J.—The petitioners claim the benefit of the decision of the Supreme Court in Mool Raj Upadhyaya Vs. State of H.P. and Others, and claim work charge status on completion of ten years of daily waged service with 240 days per year. In any case, as rightly pointed out by the learned Deputy Advocate General, there cannot be work charge status prior to 1.1.1994. The claim for regularization will be considered only subject to the availability of vacancies. All these aspects, the petitioners pray, they may be permitted to bring to the notice of the second respondent. It is open to them to do so. In the event of the petitioners filing appropriate representation(s) furnishing their service particulars, the matter will be considered and appropriate action will be taken in accordance with law within four months from the date of production of a copy of this judgment along with the representation(s) by the petitioner concerned before the second respondent. The writ petitions are disposed of, so also the pending applications, if any.